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The Gujarat Government Gazette

EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

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The following Act of the Gujarat Legislature, having been assented to by the President on the 9th September 1962, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. XXXII of 1962.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 13th September 1962).

An Act to extend the Commercial Documents Evidence Act, 1939 throughout the State of Gujarat.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Commercial Documents Evidence (Gujarat Extension and Amendment) Act, 1962.

Short title
and commen-
cement.

(2) It shall come into force on such date as the State Government may by notification in the *Official Gazette* appoint.

Amendment
of section 1
of Act XXX
of 1939

2. In section 1 of the Commercial Documents Evidence Act, 1939, to sub-section (2), the following proviso shall be added, namely :—

sub-
XXX
of
1939.

“Provided that on and from the commencement of the Commercial Documents Evidence (Gujarat Extension and Amendment) Act, 1962, this Act shall extend to and be in force in, the Saurashtra area of the State of Gujarat.”

Guj.
XXXII
of
1962.

Repeal and
saving.

3. (1) The Commercial Documents Evidence Act, 1939 as adapted and applied to the Saurashtra area of the State of Gujarat by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948 is hereby repealed.

Sau.
Ord.
XXV
of
1948.

(2) Notwithstanding such repeal, anything done or any action taken under the Act so repealed shall be deemed to have been done or taken under the Commercial Documents Evidence Act, 1939, as if that Act were in force on the day on which such thing was done or action was taken.

XXX
of
1939